



\$~12

- * IN THE HIGH COURT OF DELHI AT NEW DELHI
- + W.P.(C) 10633/2024, CM APPL. 13897/2025 & CM APPL. 68254/2025

DR ANIRUDDHA NARAYAN MALPANIPetitioner
Through: Ms. Mohini Priya and Ms.
Sayesha Gambhir, Advs.

versus

THE UNION OF INDIA & ANR.Respondents
Through: Ms. Arunima Dwivedi, CGSC
with Ms. Pinky Pawar, GP, Ms. Himanshi
Singh and Ms. Priya Khurana, Advs.

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA
ORDER (ORAL)
03.11.2025

C. HARI SHANKAR, J.

%

- 1. The prayer in this writ petition is for a writ of *quo warranto* challenging the appointment of Dr. Nitiz Murdia as an Embryologist Expert Member of the National Assisted Reproductive Technology and Surrogacy Board.
- **2.** Ms. Dwivedi, learned CGSC submits, on instructions, that the term of Dr. Murdia has come to an end on 4 August 2025.
- **3.** There can be no question of any writ of *quo warranto* once the person has relinquished office.

W.P.(C) 10633/2024 Page **1** of **2**





4. Accordingly, this writ petition has been rendered infructuous with afflux of time and is disposed of as such.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

NOVEMBER 3, 2025/gunn

W.P.(C) 10633/2024 Page 2 of 2